

DA.NO. 183/93

Dated: 12.3.93.

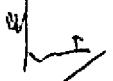
Shri Y.R.Singh for the applicant.

Shri J.G.Sawant for the respondents.

At the request of Shri Sawant,  
two weeks time granted for filing  
reply.

S.O. to 29.3.93.

Interim order to continue.

  
(M.Y. PRIOLKAR)  
M (A)

  
(M.S. DESHPANDE)  
V.C.

Dated: 29.3.93

Shri Y.R.Singh for the Applicant.

Shri J.G.Sawant for the respondents.

Further two weeks granted for  
filing reply. Rejoinder within two  
weeks thereafter.

Put up for admission on 26.4.93.

Interim relief granted to continue.

  
(M.S. USHA SAVARA)  
M (A)

  
(M.S. DESHPANDE)  
V.C.

29/3/93  
order/Judgement despatched  
to Applicant/Respondent (s)  
on 2/4/93

DA.NO.183/93

Dated: 26.4.93

Shri Y.R.Singh for the applicant.  
Shri J.G.Sawant for the respondents.

Shri Sawant states that on written  
instructions that the letter which is  
impugned in this proceedings was never  
issued by the respondents and it is a  
fake letter. Since no effect is to be  
given to such fake letter, nothing  
survives and Shri Singh withdraws this  
application on this written instructions

  
(M.Y. PRIOLKAR)  
M (A)

  
(M.S. DESHPANDE)  
V.C.